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O.A.No. 487 of 2007

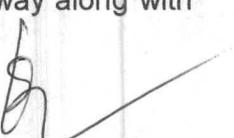
1. Order dated 15.02.2008

THE HON'BLE DR.K.B.S.RAJAN, MEMBER(J)

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The Applicant in this case has made a representation vide Annexure-10 addressed to the General Manager, E.Co. Railway regarding his transfer. This is dated 09.10.2007. Since normally a period of six months is required to treat a representation as having been deemed to be rejected in this case and the said six months have not expired, I am of the considered view that the OA is premature. The Respondents, namely the General Manager, E.Co. Railway, Chandrasekharpur, Bhubaneswar may consider the representation and dispose of the same in accordance with law. For maintenance of consistency it is expected that if any case has been decided on identical subject matter the same shall also be taken into consideration. O.A. is accordingly disposed of.

Liberty is given to Applicant to forward a copy of this order to the General Manager, E.Co. Railway along with fresh representation, if so desired.


Member (J)